

subject to a minimum of 25%. As per Unified-District Information System for Education (U-DISE), the total enrolment of children at elementary level in Government aided schools of Uttar Pradesh has marginally reduced from 2.74 crore in 2012-13 to 2.71 crore in 2013-14. At the secondary level, the enrolment in Government aided schools in Uttar Pradesh has increased from 15.97 lakh in 2012-13 to 17.74 lakh in 2013-14.

Assistance to manual scavengers

*50. SHRI TIRUCHI SIVA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether according to the Socio-Economic Caste Census data for 2011, there are still 90 lakh households that are engaged in manual scavenging, and the Skill India initiative had initially listed scavenger as a job profile;

(b) if so, whether the Ministry is undertaking any measures to move people out of this profession, if so, the details thereof and if not, the reasons therefor; and

(c) whether any assistance is being provided to the family members of manual scavengers and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) The Socio- Economic and Caste Census-2011 (SECC-2011) data is based on respondent input as revealed by the household to the enumerator. Ministry of Rural Development has informed that 1,82,505 respondent households in rural areas reported themselves as manual scavengers. However, this does not reveal manual scavenging as their main source of income. SECC-2011 data in respect of urban areas has not been released. Under the “Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013)” which has come into force with effect from 06.12.2013, the claim of any person of being a manual scavenger is to be got verified by the local authority for inclusion in the list of identified manual scavengers to become eligible for rehabilitation as per the provisions of the MS Act, 2013. Accordingly, the State Governments and Union Territory Administrations have been requested to verify the SECC- 2011 data of manual scavengers and upload the list of identified manual scavengers on the website www.mssurvey.nic.in for their rehabilitation.

(b) and (c) As per MS Act, 2013 survey of insanitary latrines and manual scavengers is to be carried out by the local authorities in the States and Union Territories (UTs). MS Act,2013 also provides for rehabilitation of manual scavengers included in the final

list of manual scavengers published by the States/UTs. Subsequent to coming in to force of the MS Act, 2013, the Self Employment Scheme for the Rehabilitation of Manual Scavengers (SRMS) was revised to provide the following benefits to the identified manual scavengers,

- I. One time cash assistance of ₹ 40000/- to identified manual scavenger.
- II. Loans for project cost upto ₹ 15.00 lacs on concessional rates of interest.
- III. Credit linked back-end capital subsidy upto ₹ 3,25,000/-.
- IV. Skill Development Training with stipend of ₹ 3000/- per month.

The above scheme is implemented through National Safai Karamcharis Finance and Development Corporation (NSKFDC). A total amount of ₹ 29.38 crore has been released as onetime cash assistance to 7346 identified manual scavengers upto 30th November 2015. In addition, 97 identified manual scavengers have also been provided comprehensive rehabilitation which includes skill development training with stipend and loans at concessional rate of interest with capital subsidy as per the option exercised by them.

The Ministry is also implementing “Pre-matric scholarship for the children of those engaged in occupation involving cleaning and prone to health hazards” under which the children of manual scavengers are also eligible.

A provision has been made under “Indira Awas Yojana” of the Ministry of Rural Development for special coverage of identified manual scavengers for providing them housing facilities in rural areas. Non-Below Poverty Line (BPL) families of manual scavengers are also eligible for the benefits of the scheme.

Cleaning projects under Swachh Bharat Abhiyan

*51 SHRIMATI NAZNIN FARUQUE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government has called off the Swachh Bharat Abhiyan as there is no visibility of cleaning wastage accumulated throughout the country;
- (b) if not, the action being taken to pace up the cleaning project under Swachh Bharat Abhiyan; and
- (c) the amount of money that has been spent so far?